

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

Original Application No.471/2003.  
this the day of 10.10.2003.

**HON'BLE MR. R.K. UPADHAYAYA, MEMBER (A).**

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Inamullah Ansari, aged about 34 years,  
Son of Sri Rafiullah Ansari, resident,  
of Rly Qtr.No.11/70-C, New Railway Colony,  
Pratapgarh (Presently working as Enquiry Cu-Reservation  
Cum-Reservation Clerk under Sr. D.C.M.,  
Lucknow.).

Applicant.

By Advocate:-Sri Pankaj Agnihotri.

Versus.

Union of India, through General Manager,  
Northern Railway, Baroda House,  
New Delhi.

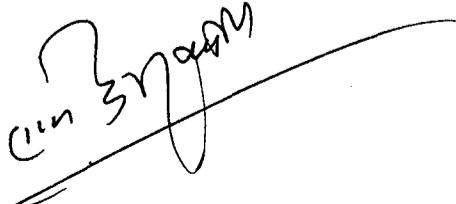
2. The Divisional Railway Manager,  
Northern Railway, Hazratganj,  
Lucknow.

3. The Senior Divisional Personal Officer,  
Northern Railway, Hazratganj,  
Lucknow.

4. The Senior Divisional Commercial Manager,  
Northern Railway, Hazratganj,  
Lucknow.

...Respondents.

By Advocate:-Sri N.K. Agrawal.



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O R D E R ( ORAL )

BY MR. R.K. UPADHAYAYA, MEMBER (A).

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The applicant has been transferred by order dated 26.4.2003 (Annexure-1 to the O.A.) from Pratapgarh Station to Unchahar Station. It is stated by the Learned Counsel for the applicant that after copy of transfer order was received, applicant has made a representation dated 01.8.2003 (Annexure-4) to the Senior Divisional Commercial Manager, Northern Railway, Lucknow. According to ~~whom~~ <sup>of</sup> Learned Counsel for applicant the Senior Divisional Commercial Manager is the appointing authority therefore, representation has been made to him and no decision on the representation has been communicated to the applicant till date.

2. Learned Counsel for respondents Shri N.K. Agrawal, stated that applicant was transferred on his own request <sup>in</sup> ~~on~~ 1997 and he has been transferred to nereby place taking into consideration <sup>of</sup> ~~of~~ the personal problems of the applicant. Learned Counsel for respondents further stated that transfer is a part of government service and no grievance against that can be made and the request of the applicant for granting status-quo till the disposal of representation has been uncalled for.

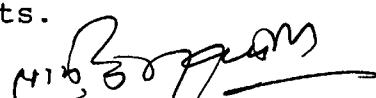
3. After hearing Learned Counsel for the parties and after perusal of records and with-out expressing any opinion on the merits of the case of the applicant, it is considered desirable that representation made by the applicant shall be decided by the respondents within the time framed by this Tribunal. However, it is seen that representation was sent to Senior Divisional Commercial

*C. M. Singhvi*

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Manager, Northern Railway, Lucknow, whereas, transfer order was passed by the Divisional Railway Manager, Northern Railway, Lucknow therefore, applicant shall send a copy of representation alongwith copy of this O.A. to the Divisional Railway Manager, Northern Railway, Lucknow within a period of one week from the date of receipt of the copy of this order for his consideration. Incase, no decision has been taken on the representation of the applicant, the representation may be disposed of within a period of one month from the date of receipt of the copy of this order under intimation to the applicant. Till the decision is taken on the representation of the applicant, the applicant may not be relieved, if not already relieved.

4. With the above directions, the O.A. is disposed of at admission stage with-out any order as to costs.

  
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MEMBER (A).

Dated:-10-10-2003.  
Lucknow.  
Ak/-